

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations,
2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
NATCONN ENGINEERING PRIVATE LIMITED

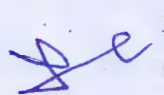
1.	NAME OF CORPORATE DEBTOR	NATCONN ENGINEERING PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	12TH FEBRUARY, 2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, MAHARASHTRA, MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U45202MH2011PTC213358
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot no 161, Unit no. N1, Sector 28 Vashi, Navi Mumbai 400 703
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24 th October, 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	17th December, 2019 (Order passed by NCLT, Mumbai on 24th October, 2019; Certified Copy of order received by the Liquidator on 17th December, 2019)
8.	NAME AND REGISTRATION NO. OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	SEKAR ANANTHANARAYAN Registration No.: IBBI/IPA-003/IP-N00052/2017-18/10492
9.	ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	B 305, Sai Jyote, Lalubhai Park West, Vile Parle West, Mumbai 400 056 E mail: a.sekar.cs@gmail.com
10.	ADDRESS AND EMAIL OF THE LIQUIDATOR TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	B 305, Sai Jyote, Lalubhai Park West, Vile Parle West, Mumbai 400 056 E mail: a.sekar.cs@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	16 th January, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of NATCONN ENGINEERING PRIVATE LIMITED on 24th October, 2019 (order received by the Liquidator on 17th December, 2019) *under section 33 of the Code.*

The stakeholders of NATCONN ENGINEERING PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 16th January, 2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



The stakeholders may note that the Corporate Debtor has preferred an appeal against the CIRP and the liquidation process following the conclusion of CIRP, which is pending before the National Company Law Appellate Tribunal.

Date : 18th December, 2019
Place : Mumbai


Sekar Ananthanarayan
Registration No.: IBBI/IPA-003/IP-N00052/2017-18/10492
Liquidator of Natconn Engineering Private Limited